



LEGISLATIVE ASSEMBLY OF GOA

**The Goa State Commission for
Backward Classes (Amendment)
Bill, 1993**

(Bill No. 33 of 1993)

(To be introduced in the Legislative Assembly of Goa)

**The Goa State Commission for Backward Classes
(Amendment) Bill, 1993**

(Bill No. 33 of 1993)

A

BILL

to amend the Goa State Commission for Backward Classes Act, 1993.

Be it enacted by the Legislative Assembly of Goa in the Forty-fourth Year of the Republic of India as follows: —

1. *Short title and commencement.* — (1) This Act may be called the Goa State Commission for Backward Classes (Amendment) Act, 1993.

(2) It shall come into force at once.

2. *Amendment of section 3.* — In clause (a) of sub-section (2) of section 3 of the Goa State Commission for Backward Classes Act, 1993 (Goa Act 13 of 1993), for the words "a person eligible for such appointment", the words "a person who is qualified to be appointed as a Judge of a High Court or as a District Judge" shall be substituted.

Statement of Objects and Reasons

Clause (a) of sub-section (2) of section 3 of the Goa State Commission for Backward Classes Act, 1993 invests power on the Government to nominate a Chairperson amongst a person who is or has been a Judge of a High Court or District Judge or a person eligible for such appointment. Therefore, a person to be appointed a Chairperson is required to fulfill certain eligibility test as laid down under law as a result, certain difficulties are encountered by the Government for appointing a chairperson of the Commission. To circumvent the aforesaid difficulties, it is proposed to effect an amendment to clause (a) of sub-section (2) of section 3 of the Act, by substituting the word "qualified" for the word "eligible".

This Bill seeks to achieve the above object.

Financial Memorandum

No financial implications are involved in this Bill.

Memorandum Regarding Delegated Legislation

No delegated legislation is envisaged in this Bill.

Panaji,
27th October, 1993.

PANDURANG D. RAUT
Minister for
Social Welfare.

Assembly Hall,
Panaji,
12th November, 1993.

ASHOK B. ULMAN
Secretary to the Legislative
Assembly of Goa.

(Annexure to Bill No. 33 of 1993)

The Goa State Commission for Backward Classes
(Amendment) Bill, 1993

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The Goa State Commission for Backward Classes Act, 1993
(Act No. 13 of 1993)
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3. Constitution of the State Commission for Backward Classes. — (1) The State Government shall constitute a body to be known as the State Commission for Backward Classes to exercise the powers conferred on, and to perform the functions assigned to it under this Act.

(2) The Commission shall consist of the following Members nominated by the State Government: —

(a) a Chairperson, who is or has been a Judge of a High Court or District Judge or a person eligible for such appointment;

(b) a social scientist;

(c) two persons, who have special knowledge in matters relating to backward classes; and

(d) a Member-Secretary, who is or has been an Officer of the State Government in the rank of a Secretary or above, to the Government.

Assembly Hall,
Panaji,
12th November, 1993.

ASHOK B. ULMAN
Secretary to the Legislative
Assembly of Goa.